

## **Factual and Action Taken Report of the Joint Committee in the matter of Haider Ali V/s Apna Ghar Shalimar & Ors. Original Application No. 121/2024 (CZ), Hon'ble NGT, Central Zone Bench, Bhopal**

### **Background**

In the case filed by Mr Haider Ali against Apna Ghar Shalimar & Ors before the Hon'ble National Green Tribunal, Central Zone, Bhopal the applicant has raised the issue of operating illegal tube well/ bore well and under capacities of STPs by M/s Apna Ghar Shalimar, Tijara Road, Alwar.

### **Order**

Hon'ble NGT, Central Zonal Bench in its order dated 17.05.2024 has directed as follows:

9. *We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of: -*
  - (i) *One Representative from the Collector, Alwar (Rajasthan)*
  - (ii) *One Representative from the Central Ground Water Authority, Regional Office at Jaipur (Rajasthan)*
  - (iii) *One Representative from the Central Pollution Control Board (Rajasthan)*
  - (iv) *One Representative from Rajasthan State Pollution Control Board (Rajasthan)*
10. *The committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.*

Accordingly, District Collector, Alwar, vide letter no 1392 dated 18.06.2024 nominated Add. District Magistrate (City), Alwar as representative on his behalf. Letter dated 18.06.2024 has been enclosed as **Annexure-1**.

Accordingly, Regional Director, Central Ground Water Board, Western Region vide letter no. 216 dated 29.05.2024 nominated Sh. Prashant Shrivastava, Assistant Hydrogeologist as representative on his behalf. Letter dated 29.05.2024 has been enclosed as **Annexure-2**.

Accordingly, Regional Director, Central Pollution Control Board, Bhopal vide letter no. 332 dated 22.05.2024 nominated himself. Letter dated 22.05.2024 has been enclosed as **Annexure-3**.

Accordingly, Member Secretary, Rajasthan State pollution control Board, Jaipur (Rajasthan) vide letter no. 531-534 dated 28.05.2024 Regional officer, Rajasthan Pollution Control Board, Alwar as representative on his behalf. Letter dated 28.05.2024 has been enclosed as **Annexure-4**.

### **Joint Committee Meeting/Visit**

In accordance with the aforementioned order, following officials/persons held a meeting and conducted joint visit of M/s Apna Ghar Shalimar, Tijara Road, Alwar on 19.07.2024:

- i. Smt. Beena Mahawar, ADM-City Alwar as representative of District Collector, Alwar.

- ii. Sh. Prashant Shrivastava, Assistant Hydrogeologist, CGWA, Jaipur as representative of Central Ground Water Authority, Regional Office at Jaipur (Rajasthan).
- iii. Sh. P. Jagan, Regional Director, Central Pollution Control Board, Bhopal.
- iv. Sh. Deependra Jharwal, Regional Officer Rajasthan State Pollution Control Board, Alwar, as representative of Member Secretary, Rajasthan State Pollution Control Board, Jaipur.

Apart from the above officers/persons, the applicant Mr. Haider Ali also attended the meeting and was present during the site visit to give information about the issues/non-compliances committed by the said housing project as claimed by him in the writ petition.

Attendance sheet is enclosed as **Annexure-5**.

#### **Observations made by joint committee during site visit:**

Joint team visited M/s Apna Ghar Shalimar on 19.07.2024 to verify the contents/grounds raised by the applicant. During inspection Shri Arvind Kumar, State Manager, Resident Welfare Association of Apna Ghar Shalimar Vistar South Zone Alwar, Mr Vedvrat, State Manager, Resident Welfare Association of Apna Ghar Shalimar Ext. North Zone Alwar and Mr Birendra, State Manager, Resident Welfare Association of Apna Ghar Shalimar (Old shalimar) were present as representatives of housing project.

#### **Observations from State Pollution Control Board:**

Housing project is divided into 3 parts namely North Zone (AGS Greens), South Zone (Shalimar-Extension) and Old Shalimar. Housing project has installed total four Sewage treatment plants i.e. 2 STPs in North Zone, 1 STP in South Zone and 1 STP in Old Shalimar and during inspection all 4 STP's were found operational. Details of all three parts/zone of housing project with STPs are as follows:

1. North Zone has occupied total 586 nos of 3-BHK dwelling units, 251 nos of 2-BHK dwelling units, 344 nos of 1-BHK dwelling units, 436 nos of individual plots and two commercial plots, as per information provided by the housing project, Letter dated 02/08/2024 has been enclosed as **Annexure-6**. As per NBC 2016 & Bureau of Indian Standards, total daily maximum water requirement would be approx 1241 KLD and domestic waste water generation will be approx 994 KLD (considering 80 % of water consumption converts into waste water). North Zone has total 2 Sewage Treatment Plant i.e. old STP & New STP, having capacity of 650 KLD and 600 KLD respectively. The combined capacity of both the STPs is adequate for treatment of domestic waste water generated from the households of North Zone. During inspection both STPs were found operational and consists following unit operations/process;
  - a. Bar Screen,
  - b. Collection tank,
  - c. MBBR,
  - d. Tube Settler,
  - e. Activated Carbon Filter,
  - f. Multi Grade Filter,
  - g. Chlorination (manual) and
  - h. Filter press

Housing project has installed flow meters at inlet (Reading of old STP- 34098 m<sup>3</sup> & reading of new STP- 168257 m<sup>3</sup>) as well as at the outlet (Reading -

79044 m<sup>3</sup> & reading of new STP- 130316 m<sup>3</sup>) of the both STPs. However, daily logbook of the STP was not maintained. Samplings of both the STPs were carried out and analysis report indicates that the parameters are well within the prescribed limits, analysis report dated 02/08/2024 has been enclosed as **Annexure- 7 & 8**. Treated water of STP was being used for plantation/ gardening within the premises. During the inspection, private land adjacent to the old STP was found filled with sewage sludge, which was observed in earlier inspections by the State Board, for which proceedings for imposing environmental compensation of Rs. 13,21,920/- have been initiated by the State Board, show cause notice dated 29/07/2024 has been enclosed as **Annexure-9**.

2. South Zone has total 756 nos of 3-BHK dwelling units, 312 nos of 2-BHK dwelling units and 173 nos of individual plots, as per information provided by the housing project, Letter dated 28/03/2024 has been enclosed as **Annexure-10**. As per NBC 2016 & Bureau of Indian Standards, total daily maximum water requirement would be approx 986 KLD and domestic waste water generation will be approx 788 KLD (considering 80 % of water consumption converts into waste water). North Zone has a Sewage Treatment Plant having capacity of 1000 KLD. The capacity of the STP is adequate for treatment of domestic waste water generated from the households of South Zone. During inspection said STP was found operational and consists following unit operations/process:
  - a. Bar Screen,
  - b. Collection tank
  - c. MBBR,
  - d. Tube Settler,
  - e. Multi Grade Filter,
  - f. Activated Carbon Filter,
  - g. Chlorination (manual) and
  - h. Filter press

Unit has installed flow meters at inlet (Reading 386090 m<sup>3</sup>) and at the outlet (Reading - 085385 m<sup>3</sup>) of the STP. Unit has also provided flow meter (Reading – 1848.7 m<sup>3</sup>) at the recycling arrangements i.e. flushing. However, daily logbook of the STP was not maintained. Sampling of the STP was carried out and analysis report indicates that the parameters are well within the prescribed limits, analysis report dated 02/08/2024 has been enclosed as **Annexure-11**. Treated water of STP was being used for plantation/ gardening within the premises and flushing of the dwelling units.

3. Old Shalimar has total occupancy of 617 nos of 3-BHK dwelling units, 58 nos of 2-BHK dwelling units and 19 nos of individual plots, as per information provided by the housing project, Letter dated 02/08/2024 has been enclosed as **Annexure-12**. As per NBC 2016 & Bureau of Indian Standards, total daily maximum water requirement would be approx 557 KLD and domestic waste water generation will be approx 446 KLD (considering 80 % of water consumption converts into waste water). Old Shalimar has a Sewage Treatment Plant having capacity of 500 KLD. The capacity of the STP is adequate for treatment of domestic waste water generated from the households of old shalimar. During inspection STP was found operational and consists following unit operations/process
  - a. Bar Screen,
  - b. Collection tank
  - c. MBBR,

- d. Tube Settler,
- e. Multi Grade Filter,
- f. Activated Carbon Filter
- g. Chlorination.
- h. Filter press and
- i. Sludge drying bed.

Unit has installed flow meters at inlet but found inoperative at the time of inspection however flow meter at the outlet (Reading - 30209 m<sup>3</sup>) of the STP was found operative. Daily logbook of the STP was not maintained. Treated water of STP was being used for plantation/ gardening within the premises and flushing of the dwelling units. Sampling of the STP was carried out and analysis report indicates that the parameters are well within the prescribed limits, analysis report dated 02/08/2024 has been enclosed as **Annexure-13**.

In addition to the above, the M/s Apna Ghar Shalimar (Trehan Home Developer Pvt Ltd) has plotted 290 plots in Officers Enclave, of which around 35% have been constructed for which STP is being constructed and a septic tank is provided for disposal of sewage. Similarly, work on setting up STP was underway for a mall named as Urban Square Galleria, which was under construction phase.

Observations from Central Ground Water Authority:

**Grievance** – Project proponent has operating more than two dozen tube well/bore well without any permission from the competent authority or without the NOC by the District Magistrate or the Central Ground Water Authority in violation of environmental rules.

**Observations:** - During the site visit the joint committee; it is observed that 15 bore-wells were established within the different premises of Apna Ghar Shalimar and several other units of the M/s. Trehan Developers Pvt Ltd in the adjacent areas. Out of 19 borewells, 5 found in South zone, 4 found in north zone, 3 in Old Shalimar, 1 in urban square galleria mall and 1 in officer's enclave.

The list having the number of existing groundwater abstraction structures and their locations are enclosed as **Annexure - 14**.

Besides above, the details of action taken / correspondence made by CGWA in the matter are as follows -

1. M/s. Apna Ghar Shalimar (M/s Trehan Home Developers Pvt Ltd., Village - Nagla Samawadi, Kishangarh Bas, Alwar) applied for groundwater NOC to CGWA via offline mode, vide **Application No. 21-4(580-B)/WR/CGWA/2013-632 (Archival Application no. 21-4/0580/RJ/INF/2013)** in 2013 for Proposed Ground Water withdrawal of **397 m<sup>3</sup>/day or 144905 m<sup>3</sup>/year** through 03 proposed bore wells under the residential township category.

The NOC vide **NOC No. CGWA/NOC/INF/ORIG/2014/1487** was issued on 03.04.2014 for ground water abstraction to the tune of **397 m<sup>3</sup>/day or 144905 m<sup>3</sup>/year** through three proposed bore wells in the village of Nagla Samawadi, Kishangarh Bas, Alwar Rajasthan. The copy of the Application and NOC are annexed as **Annexure - 15 and 16 respectively**.

2. The NOC issued by the Central Ground Water Authority expired on **02.04.2016**, but the M/s. Apna Ghar Shalimar does not apply for the renewal/extension and not made any efforts or correspondences thereafter.

3. A Show Cause Notice via **सीजीडब्ल्यूए/डब्ल्यूआर/काराणबताओनोटिस202/3-1119**, dated 21.12.2023 was issued against the M/s. Trehan Developers Pvt Ltd for extracting Ground Water illegally without valid NOC. No reply / correspondence was made by the firm against the Notice to the CGWA. The copy of the Show Cause Notice is enclosed as **Annexure-17**.
4. M/s Trehan Home Developers Pvt Ltd., village - Nagla Samawadi, Kishangarh Bas, Alwar, once again applied for Ground Water NOC on the NOCAP portal vide **Application No. 21-4/19760/RJ/INF/2024** on 21.06.2024 for proposed Ground Water withdrawal of 135.68 m<sup>3</sup>/day or 49523.20 m<sup>3</sup>/year through 2 proposed bore wells in the name of **M/s. Trehan Apna Ghar Pvt. Ltd**, Located At Khasra No. 86 and 87 Village Nangla Samawadi, District - Alwar, Rajasthan and the application was rejected on 10.07.2024. The copy of the Application and Rejection Letter is annexed as **Annexure - 18 and 19**.  
The application was rejected due to the reason of non-fulfilment of the criteria/documents as per the CGWA Guidelines, 2020. In the said rejection letter, it has been mentioned in clear terms that withdrawal of the Ground Water without valid NOC will be treated as illegal and shall be liable for penal action as per Notified Guidelines, 2020.
5. That Apna Ghar Shalimar falls in the category of residential township project, so **environmental compensation charges** will be applicable on the firm as per CGWA guidelines 2020.

As per the 'Para 15 – Environmental Compensation' of the CGWA guidelines via **S.O. 3289(E) dated 24.09.2020, Apna Ghar Shalimar is liable to pay the Environmental Compensation Charges as per the rates mentioned in the 'Table 15.2 : ECRGW for Mining / Infrastructure Projects'** based on the norms prescribed by Central Pollution Control Board (CPCB) as

***"EC<sub>GW</sub> = Ground water consumption per day x Environmental Compensation Rate (ECR<sub>GW</sub>) x No.of days x Deterrence factor"***

Where, ground water consumption is in m<sup>3</sup>/day and ECR<sub>GW</sub> in Rs. / cum.

**In addition, following Penalties** will be applicable to

- A) As per Public notice Public Notice No.10/ 2022 New Delhi, Dated 03.11.2022, Penalty of Rs. 100000.00/-** for late submission of Application will be applicable to all the related units. Copy of Notice is enclosed as **Annexure-20**.
- B) As per the amendment in guidelines dated 29.03.2023 'Para 16.0- Provision of Penalty**

Table 16.1, S.No. 2 "Non-disclosure/ construction of additional groundwater abstraction structures

- a) *Functional / Non-functional Structures. Rs.200000/- per structure*  
b) *Defunct / Abandoned Note: Rs 100000/- per structure*

6. That on account of illegal ground water abstraction, as per Public Notice No.8/2017 dt.23.10.2017 issued by Central Ground Water Authority as well as Notified guidelines 2020 (S.O.3289 (E) dt.24.09.2020 (Section 13.0), Central Ground Water Authority has appointed the District Magistrate/District Collector/Sub Divisional Magistrates of each Revenue District/Sub Division as authorized officers, who have been delegated the power to seal illegal wells, disconnect electricity supply to the energized well, launch prosecution against offenders etc. including grievance redressed platform related to ground water in their respective jurisdictions. True copy the same is annexed as **Annexure-21**.

The photographs taken during visit are enclosed at **Annexure-22**.

#### **Action Proposed by Joint Committee:**

1. As the Apna Ghar Shalimar falls in the category of residential township project and withdrawing ground water without NOC of CGWA, therefore the Central Ground Water Authority, Jaipur in coordination with district administration, Alwar may initiate action for sealing illegal wells, launch prosecution against offenders in accordance with law and impose the environmental compensation on M/s. Apna Ghar Shalimar, Alwar after assessing the exact quantity of ground water consumption per day etc.
2. As the RSPCB has already initiated action for imposition of Environmental Compensation of Rs-13,21,920/- for non-compliances of STP operations, therefore RSPCB may issue necessary direction for imposition of Environmental Compensation against the M/s. Apna Ghar Shalimar, Alwar.

#### **ANNEXURES**

- i. District Collector, Alwar letter no. 1392 dated 18/06/2024 (Annexure-1).
- ii. Central Ground Water Board, Western Region, Jaipur letter no. File no. CGWA/WR/NGT/A.O. No. 121/2024(CZ)/216 dated 29/05/2024 (Annexure-2).
- iii. Regional Directorate (Central), Central Pollution Control Board, Bhopal letter no. CM-13012/29/2024-LAW-RD Bhopal/ 18027/332 dated 22/05/2024 (Annexure-3).
- iv. Member Secretary, Rajasthan State Pollution Control Board, Jaipur letter dated 28/05/2024 (Annexure-4).
- v. Attendance sheet of joint committee visit on 19.07.2024 (Annexure- 5).
- vi. Apna Ghar Shalimar Ext. North Zone Residents Welfare Society Alwar letter no. nil dated 02.08.2024 (Annexure-6).
- vii. Rajasthan State Pollution Control Board Alwar analysis report no. 3963 dated 02/08/2024 (Annexure-7).
- viii. Rajasthan State Pollution Control Board Alwar analysis report no. 3964 dated 02/08/2024 (Annexure-8).
- ix. Rajasthan State Pollution Control Board Jaipur Show Cause Notice no. 146-149 dated 29/07/2024 (Annexure-9).
- x. Apna Ghar Shalimar Vistar South Zone Residents Welfare Society Alwar letter no. nil dated 28/03/2024 (Annexure-10).

- xi. Rajasthan State Pollution Control Board Alwar analysis report no. 3959 dated 02/08/2024 (Annexure-11).
- xii. Apna Ghar Shalimar Residents Welfare Society Alwar letter no. 02 dated 02/08/2024 (Annexure-12).
- xiii. Rajasthan State Pollution Control Board Alwar analysis report no. 3960 dated 02/08/2024 (Annexure-13).
- xiv. List of the number of existing groundwater abstraction structures and their locations (Annexure – 14).
- xv. Copy of CGWA application No. 21-4(580-B)/WR/CGWA/2013-632 (Annexure – 15).
- xvi. Copy of CGWA NOC letter No. CGWA/NOC/INF/ORIG/2014/1487 (Annexure – 16).
- xvii. Show Cause Notice via सीजीडब्ल्यूए/डब्ल्यूआर/काराणबताओनोटिस202/3-1119, issued against the M/s. Trehan Developers Pvt Ltd (Annexure – 17).
- xviii. Copy of CGWA application No. 21-4/19760/RJ/INF/2024 applied by M/s Trehan Home Developers Pvt Ltd., Village- Nagla Samawadi, Kishangarh Bas, Alwar (Annexure – 18)
- xix. CGWA regret letter (Annexure. – 19)
- xx. Public Notice No.10/2022 dated 03.11.2022 issued by Central Ground Water Authority, New Delhi. (Annexure – 20)
- xxi. Public Notice No.8/2017 dated 23.10.2017 issued by Central Ground Water Authority New Delhi. (Annexure – 21)
- xxii. Photographs taken during visit (Annexure-22)

  
(Beena Mahawar)  
ADM  
Alwar

  
(Prashant Shrivastava)  
Assistant Hydrogeologist  
CGWB  
Jaipur

  
(Deependra Jharwal)  
Regional officer  
RSPCB  
Jaipur

  
(P. Jagan)  
Regional Director  
CPCB  
Bhopal

(राजस्थान सरकार)

कार्यालय जिला कलक्टर, अलवर जिला अलवर (राज0)

क्रमांक-प012-1( ) (विविध/NGT O.A NO.121/2024/राजस्व/2024/1392 दिनांक -18/06/2024

अति० जिला मजिस्ट्रेट (शहर)

अलवर जिला अलवर।

विषय:-माननीय राष्ट्रीय हरित प्राधिकरण, मध्य जोन बैंच, भोपाल में प्रस्तुत ऑरिजनल एप्लीकेशन नम्बर 121/2024(CZ) हैदर अली बनाम अपना घर शालीमार व अन्य में पारित आदेश दिनांक 17.05.2024 के कम में।

उपरोक्त विषयान्तर्गत माननीय राष्ट्रीय हरित प्राधिकरण, मध्य जोन बैंच, भोपाल में प्रस्तुत ऑरिजनल एप्लीकेशन नम्बर 121/2024 (CZ) हैदर अली बनाम अपना घर शालीमार व अन्य में पारित आदेश दिनांक 17.05.2024 से निम्नानुसार संयुक्त समिति का गठन किया गया है:-

- One representative from the Collector, Alwar (Rajasthan).
- One representative from the Central Ground Water Authority, Regional Office at Jaipur (Rajasthan)
- One representative from the Central Pollution Control Board (Rajasthan).
- One representative from the Rajasthan state Pollution Control Board.

उक्त समिति में अतिरिक्त जिला मजिस्ट्रेट (शहर) अलवर को जिला कलक्टर अलवर का प्रतिनिधि मनोनीत कर निर्देशित किया जाता है कि माननीय प्राधिकरण के आदेश दिनांक 17.05.2024 के अनुसार कार्यवाही सुनिश्चित करें।

(आशीष गुप्ता)

जिला कलक्टर, अलवर

क्रमांक-प012-1( ) (विविध/NGT O.A NO.121/2024/राजस्व/2024/1393 . दिनांक -18/06 /2024  
प्रतिलिपि:-

- केन्द्रीय भूजल प्राधिकरण, क्षेत्रीय कार्यालय, जयपुर को सूचनार्थ।
- अतिरिक्त जिला मजिस्ट्रेट (शहर) अलवर को पालनार्थ।
- क्षेत्रीय अधिकारी, राज०राज्य प्रदूषण नियंत्रण, मण्डल, अलवर को प्रेषित कर लेख है कमेटी द्वारा की गई जांच एवं कार्यवाही से अवगत करावे।
- प्रभारी अधिकारी, विकास प्रकोष्ठ, कार्यालय हाजा को आवश्यक कार्यवाही हेतु प्रेषित है।

जिला कलक्टर, अलवर

Signature valid

RajKaj Ref  
8101186

Digitally signed by ASHISH GUPTA  
Designation: Collector & District  
Magistrate  
Date: 2024.06.18 12:25:14 IST  
Reason: Approved

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Ministry of Jal Shakti  
Department of Water Resources, River Development & Ganga Rejuvenation  
Central Ground Water Board, Western Region  
6-A, Jhalana Doongri, Jaipur-302004 (Rajasthan)  
Email: [rdwr-cgwb@nic.in](mailto:rdwr-cgwb@nic.in), [cgwawr1@gmail.com](mailto:cgwawr1@gmail.com) Phone: 0141-2706338

File No. CGWA/WR/NGT/A.O. No. 121/2024(CZ)/ 216 .

Date:

29 MAY 2024

To  
The Regional Officer  
Rajasthan State Pollution Control Board  
Jhalana Doongari, Jaipur (Rajasthan)

Sub: Hon'ble National Green Tribunal, Bhopal order dated 17.05.2024 in O. A. No. 121/2024(CZ), Haider Ali V/s Apna Ghar Shalimar & Ors.

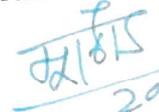
Ref: F.10 (605) RPCB/Legal/NGT/2024/531-534 dated :- 28/05/2024

Sir,

In compliance to direction of the Hon'ble NGT, Bhopal issued vide its Order dated 17.05.2024, in the matter of O. A. No. 121/2024(CZ), Haider Ali V/s Apna Ghar Shalimar & Ors, Sh. Prashant Shrivastava, Assistant Hydrogeologist, (Mob. No. 8081514955), Central Ground Water Board, Western Region, Jaipur is hereby nominated as Member of the Committee as well as Nodal Officer on behalf of Central Ground Water Authority, Regional Office, Jaipur with the direction to ensure compliance of Hon'ble NGT dated 17.05.2024.

Enclosed- Copy of the Order

Yours Faithfully

  
(Er. M. S. Rathore)  
Regional Director

Copy for kind information:

1. The Member (CGWA), Central Ground Water Authority, Jam Nagar House, Mansingh Road, New Delhi-110011
2. Sh. Prashant Shrivastava, Assistant Hydrogeologist, Central Ground Water Board, Western Region, Jaipur.
3. TS Cell, Central Ground Water Board, Western Region, Jaipur.



क्षेत्रीय निदेशालय (मध्य), भोपाल  
**केन्द्रीय प्रदूषण नियंत्रण बोर्ड**  
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)



CM-13012/29/2024-LAW-RD Bhopal/18027/332

दिनांक: 22 मई, 2024

प्रति,

✓ सदस्य सचिव  
 राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड  
 ए-4, इंस्टीट्यूशनल एरिया  
 झालाना डूंगरी, जयपुर - 302004

**Most urgent**  
 NGT Case

विषय: NGT OA No. 121/2024(CZ) "Haider Ali Vs. Apna Ghar Shalimar & Ors." में  
 अधिकारी के नामांकन बाबत।

संदर्भ: माननीय एन.जी.टी. द्वारा पारित आदेश दिनांक: 17/05/2024

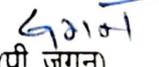
महोदय,

कृपया माननीय एन.जी.टी. द्वारा दिनांक: 17/05/2024 को विषयांकित प्रकरण में पारित आदेश का अवलोकन करने का कष्ट करें। विषयांकित प्रकरण में माननीय एन.जी.टी. द्वारा संयुक्त समिति का गठन किया गया है, जिसमें कलेक्टर-अलवर (राजस्थान), केंद्रीय भूजल प्राधिकरण; क्षेत्रीय कार्यालय जयपुर (राजस्थान), केंद्रीय प्रदूषण नियंत्रण बोर्ड तथा राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड के प्रतिनिधि शामिल हैं।

आदेश के अनुसार उक्त समिति को Factual and Action Taken Report तैयार कर छः सप्ताह के भीतर माननीय एन.जी.टी. के समक्ष प्रस्तुत करना होगा। प्रकरण में सुनवाई की अगली तिथि दिनांक 16/08/2024 को नियत की गई है। उक्त प्रकरण में राज्य प्रदूषण नियंत्रण बोर्ड नोडल एजेंसी होगी।

उक्त कार्य हेतु इस कार्यालय से अधोहस्ताक्षरकर्ता (मोबाइल नं.-9755559745, ईमेल [cpcb.bhopal@gov.in](mailto:cpcb.bhopal@gov.in)) को नामित किया गया है। अनुरोध है कि उपरोक्त हेतु निरीक्षण की तिथि निर्धारित कर इस कार्यालय को सूचित करने का कष्ट करें।

भवदीय,

  
 (पी जगन)  
 क्षेत्रीय निदेशक

प्रतिलिपि:

- डिवीजनल हेड, विधि अनुभाग, के.प्र.नि.बो., दिल्ली - की ओर कृपया सूचनार्थ।
- क्षेत्रीय अधिकारी, रा.रा.प्र.नि.बो., अलवर - की ओर कृपया सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

/  
 क्षेत्रीय निदेशक

"राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है"

पता: "परिवेश भवन"  
 पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल-462016  
 ईपीएबीएक्स : 0755-2775385, 2775386  
 क्षेत्रीय निदेशक डायरेक्ट : 0755-2775384

मुख्यालय:  
 परिवेश भवन  
 पूर्वी अर्जुन नगर, दिल्ली-110032  
 दूरभाष क्र : 011-43102030

ई-मेल: [cpcb.bhopal@gov.in](mailto:cpcb.bhopal@gov.in), वेबसाइट: [www.cpcb.nic.in](http://www.cpcb.nic.in)

"सिंगल यूज प्लास्टिक" का करें बहिष्कार



# Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Helpline No. : 0141-2716877

No. F.10 (605) RPCB/Legal/NGT/2024/ **531-534** Date: **28/05/2024**

Regional Officer,  
Rajasthan State Pollution Control Board,  
Alwar  
Email: - ro.alwar@gmail.com

Subject - Hon'ble National Green Tribunal, Bhopal order dated 17.05.2024 in Original Application No.

121/2024 (CZ), Haider Ali V/s Apna Ghar Shalimar & Ors.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT has passed an order dated 17.05.2024 and directed inter-alia as follow:-

**9. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:-**

- (i) One representative from the Collector, Alwar (Rajasthan)**
- (ii) One representative from the Central Ground Water Authority, Regional Office at Jaipur (Rajasthan)**
- (iii) One representative from the Central Pollution Control Board (Rajasthan)**
- (iv) One Representative from the Rajasthan State Pollution Control Board (Rajasthan)**

**10. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.**

You are hereby nominated as member of the committee as well as Nodal Officer on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT dated 17.05.2024. Copy of Hon'ble NGT order dated 17.05.2024 is being enclosed for ready reference.

Enclosed-As above

(Vijai N.)  
Member Secretary

*o/c*

Copy to following for Information and for further necessary action –

1. District Collector, Alwar , Rajasthan
2. Member Secretary, Central Pollution Control Board, New Delhi
3. Regional Director, Central Ground Water Authority, Jhalana Dungri, Jaipur

RajKaj Ref  
7527366



**Signature valid**

Member Secretary  
Digitally signed by N. Vijai  
Designation: Member Secretary  
Date: 2024.05.28 10:54:09 IST  
Reason: Approved

*o/c*

## Attendance sheet

of Joint Committee meeting/ visit in matter of

Original Application No. 121/2024 (CZ), Haider Ali Vs Apna Ghar Shalimar &amp; Ors.

Place: Regional Office, Rajasthan State Pollution Control Board, Alwar

Date: 19/07/2024

Sr No.	Name of person with designation	Name of Department	Contact no.	Email Id	Signature
1	P. Jaagan, RD	CPCB	975555 9745	cpcb.bhopal @gov.in	
2	Prashant Shrivastava, Assistant Hydrogeologist	CGWA, Jaipur.	8081514955	P.shrivastava-cgwb @gov.in	
3	Deependra Jha	RO RSPCB ALWAR	94617158 78	ro.alwar @ gmail.com	
4	Pavan Meena, JEE	RSPCB, Alwar	96808 15299	pavan.meena 0101@gmail.com	
5	HAI DAR ALI	APPLICANT	6376222 586	hai956156 gmail.com	
6	Beena Mahawar	ADM-city Alwar	98756738		
7					
8					
9					
10					
11					
12					

Latitude: 27.606232  
Longitude: 76.629243  
Elevation: 292.63±1 m  
Accuracy: 17.0 m  
Time: 19-07-2024 14:59



Ref No.

**APNA GHAR SHALIMAR EXTN. NORTH ZONE RESIDENT WELFARE SOCIETY**

Date 2 Aug 24

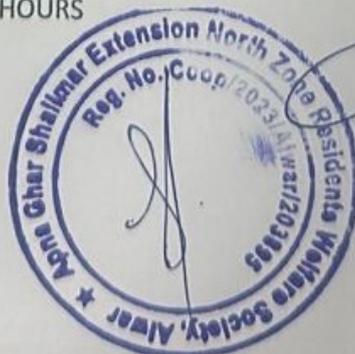
<u>NAME/BLOCK</u>	<u>TOTAL FLAT</u>	<u>OCCUPIED FLAT</u>	<u>ROOM</u>
ARJUNA	32	31	3 BHK
KADAMB	64	62	3 BHK
GULMŌHAR	64	61	3 BHK
PALASH	48	46	3 BHK
ASHOKA	64	62	3 BHK
G+2	339	324	3 BHK
CHANDAN	128	121	2 BHK
CHINAR	16	14	2 BHK
TULSI	80	72	2 BHK
PALM	48	44	2 BHK
EWS FLATE	60	55	1 BHK/1RK
G TOWER	336	289	1 BHK/1RK
A BLOCK	165	125	PLOT
OLD PLOT	374	311	PLOT
COMERCIAL PLOT	02		HARISH HOSPITAL

AGS STP CAPACITY 650 KLD 24 HOURS

G TOWER STP CAPACITY 600 KLD 24 HOURS

TOTAL STP 02

AS PER TREHAN HOME DEVELOPERS



**President  
AGS Ext. North Zone  
RWS, Alwar**

**RWA NORTH ZONE**

## FORM - X

## RAJASTHAN STATE POLLUTION CONTROL BOARD

## REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : 3963

Report On : 02/08/2024

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 24/07/2024 from PAVAN KUMAR MEENA, JEE, Alwar ,RSPCB Alwar a sample of Waste Water of M/S Trehan Home Developers Pvt. Ltd. , Plant - AGS Greens-Residential Project/ [50916] ,Khasra No. 435, 436, 437, 438, 439, 480, 484, village Nangla Samawadi, Tijara Road , Tehsil- Alwar , District- Alwar Collected from STP Teated Water (OLD STP) Collected on 19/07/2024. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 02/08/2024 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.04
2	Total Suspended Solids mg/l	49
3	Chemical Oxygen Demand (COD) mg/l	108
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	19
5	Oil & Grease mg/l	3

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 02/08/2024

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Rohit Meena  
Date: 2024.08.02 18:05:40 IST  
Reason: Self Attested  
Location:



## RAJASTHAN STATE POLLUTION CONTROL BOARD

## REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : 3964

Report On : 02/08/2024

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 24/07/2024 from PAVAN KUMAR MEENA, JEE, Alwar ,RSPCB Alwar a sample of Waste Water of M/S Trehan Home Developers Pvt. Ltd. , Plant - AGS Greens-Residential Project/ [50916] ,Khasra No. 435, 436, 437, 438, 439, 480, 484, village Nangla Samawadi, Tijara Road , Tehsil- Alwar , District- Alwar Collected from STP treated water (NEW STP) Collected on 19/07/2024. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 02/08/2024 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	6.89
2	Total Suspended Solids mg/l	27
3	Chemical Oxygen Demand (COD) mg/l	52
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	12
5	Oil & Grease mg/l	BDL

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 02/08/2024

**Mr Rohit Meena**

**BOARD ANALYST**

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Rohit Meena  
Date: 2024.08.02 18:07:35 IST  
Reason: Self Attested  
Location:





# Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

RSPCB HelpLine No. : 0141-2716877

## Registered Post

F.14/Tech-Alwar(710)/RSPCB/B&1/ 146-149

Date: 29-07-2024

**M/s Trehan Home Developers,  
AGS Greens-Residential Project,  
Correspondence Address- B-13,  
DLF Area, 14 Milestone, Near BSNL office,  
Mathura Road, Faridabad  
Site address-Khasra No-435-439, 480, 484,  
Village- Nangla Samawadi, Tijara Road, Alwar, Rajasthan.  
E-mail: [info@thdindia.com](mailto:info@thdindia.com)**

**Sub:** Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/ establishment/ entity (hereinafter referred to as the industry) in the name of **M/s Trehan Home Developers Pvt. Ltd. (AGS Greens-Residential Project)**, situated at Khasra No. 435-439, 480, 484, Village-Nangla Samawadi, Tijara Road, Alwar, Rajasthan and during the process the industry discharges water and/or air pollutants.
5. And whereas, the unit was inspected by Board officials on 19.01.2024 and following non-compliances were observed:



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

RSPCB HelpLine No. : 0141-2716877

- i. **By-pass arrangement has been found for discharge of domestic waste water directly into nearby farms (private land).**
  - ii. **STP operational status found not adequate.**
6. And whereas, the unit was again inspected by Board officials on 16.07.2024 and following non-compliances were observed:
  - i. **By-pass arrangement has been found for discharge of domestic waste water directly into nearby farms (private land).**
  - ii. **STP operational status found not adequate.**
7. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
8. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.
9. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Regional Office of the Board at Alwar has worked out non-compliance of total 180 days (i.e. from 19/01/2024 to 16/07/2024) for the unit.
12. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs. 13,21,920/- (**Rupees Thirteen Lacs Twenty One Thousand Nine Hundred and Twenty**) on the basis of Polluter Pays Principle.
13. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Further, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your unit as mentioned herein above.

In view of the above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your unit. In case, if you wish to submit any



# Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-2711263,2716802 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

RSPCB HelpLine No. : 0141-2716877

objection/clarification to the above intended imposition of environmental compensation, you may submit your reply along with the evidence based supporting documents in writing/in person **within 15 days** failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

Yours sincerely,

o/c (Pooja)  
GIC (B&I)

Copy to following for information and necessary action:-

1. Group In-charge (Planning), RSPCB, Jaipur.
2. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Alwar with the request to forward comments on reply of the unit received, if any.
3. Master File.

o/c GIC (B&I)

# अपना घर शालीमार विस्तार साउथ जोन

Annexure- 10

रेजिडेंट्स वेलफेयर सोसाइटी (राजस्थान)

अपना घर शालीमार विस्तार अलवर (राज.)  
रजिस्ट्रेशन नंबर-COOP/2023/ALWAR/203908

श्री राजेश शर्मा  
(अध्यक्ष)  
9829286203

श्री सुधाकर गुप्ता  
(मंत्री)  
9829456715

श्री बालकिशन  
कोषाध्यक्ष  
7568020086

रेफरेंस नंबर -----

दिनांक 28.03.2024

## SOUTH ZONE FLAT AND PLOT DETAILS

S.NO.	BLOCK	NO OF FLAT	FLAT DETAILS
01	TOWER-01	252	3 BHK
02	TOWER-02	80	2 BHK
03	TOWER-03	252	3 BHK
04	TOWER-04	252	3 BHK
05	TOWER-05	136	2 BHK
06	TOWER-06	32	2 BHK
07	TOWER-07	64	2 BHK
08	PLOTING	136	
09	LIG PLOT	13	
10	EWS PLOT	24	
TOTAL		1244	UNIT

STP 1000 KLD (24 HR RUNNING)

Anand

## FORM - X

## RAJASTHAN STATE POLLUTION CONTROL BOARD

## REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : 3959

Report On : 02/08/2024

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 24/07/2024 from PAVAN KUMAR MEENA, JEE, Alwar ,RSPCB Alwar a sample of Waste Water of M/S Trehan Home Developer Pvt. Ltd. , Plant - Township Project Apna Ghar Shalimar Extension [47909] ,Khasra No 462, 463, 464, 465, 466, 467, 468, 493, 512, 512 533, village Nagla Samawadi, Tijara Road , Tehsil- Alwar , District- Alwar Collected from STP treated water Collected on 19/07/2024. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 02/08/2024 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	6.87
2	Total Suspended Solids mg/l	21
3	Chemical Oxygen Demand (COD) mg/l	36
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	10
5	Oil & Grease mg/l	BDL

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 02/08/2024

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Rohit Meena  
Date: 2024.08.02 16:28:48 IST  
Reason: Self Attested  
Location:



## अपना घर शालीमार रैजीडेंट्स वेलफेयर सोसायटी, अलवर (रजि.)

\*\*\*

टैल्को चौक, तिजारा रोड, अलवर ( राज० ) 301001

\*\*\*

तारा चौहान  
मंत्री

M.: 7023705024

बीरबल सिंह  
उपाध्यक्ष

M.: 9414017632

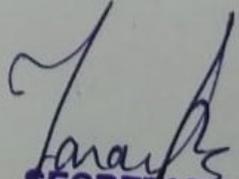
सुरेन्द्र कुमार  
कोषाध्यक्ष

M.: 9828524906

क्रमांक ०२

दिनांक ०२/०८/२४

Apna Ghar Shalimar Alwar					
BLOCLK	TOTAL NO. OF FLATS	IN FLATS	OUT FLATS	VACANT	
A	64	58	6		2 BHK
B	40	34	6		3 BHK
C	48	42	6		3 BHK
D	96	84	12		3 BHK
E	32	29	3		3 BHK
F	32	25	7		3 BHK
G	126	116	10		3 BHK
H	171	149	22		3 BHK
I	56	50	6		3 BHK
J	64	61	3		3 BHK
K	32	27	5		3 BHK
PLOT	30	19	1	10	
TOTAL	791	694	87	10	
STP Capacity 500 KLD					

  
**SECRETARY**  
 Apna Ghar Shalimar Residents  
 Welfare Society, Alwar

## FORM - X

## RAJASTHAN STATE POLLUTION CONTROL BOARD

## REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : 3960

Report On : 02/08/2024

I hereby certify that I Mr Rohit Meena, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 24/07/2024 from PAVAN KUMAR MEENA, JEE, Alwar ,RSPCB Alwar a sample of Waste Water of M/S Trehan Home Developer(P) Ltd. , Plant - "Apna Ghar Shalimar" Group Housing Project [37177] ,Khasra No. 464,478,480, 481, 484, 485, 486, 487, 527, 528, 529, 530, 541, 542, 543, 544, 545, 546 village Ballabora, Alwar-Tijara Road , Tehsil- Alwar , District- Alwar Collected from STP Treated Water Collected on 19/07/2024. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 02/08/2024 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.19
2	Total Suspended Solids mg/l	29
3	Chemical Oxygen Demand (COD) mg/l	44
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	8
5	Oil & Grease mg/l	BDL

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 02/08/2024

**Mr Rohit Meena**

**BOARD ANALYST**

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Rohit Meena  
Date: 2024.08.02 16:27:14 IST  
Reason: Self Attested  
Location:



**Annexure-16 List of the number of existing groundwater abstraction structures and their locations.**

SR. NO.	Borewell No.	Latitude	Longitude	Location	Present status	Flow Meter /Water Meter Installed	Remark
1	Borewell-1	27.606418	76.629419	Near Plot no. 129-136	Not in use	Flowmeter not installed	South zone
2	Borewell-2	27.606238	76.629286	Near Shyam Juice centre	In Use	Installed, but flowmeter not working	South zone
3	Borewell-3	27.608572	76.628909	In the park B-block	Not in use	Flowmeter not installed	South zone
4	Borewell-4	27.609642	76.629198	Palm Building	Working	Installed, but flowmeter not working	North zone
5	Borewell-5	27.610607	76.630077	Gulmohar Building	Not in use	Flowmeter not installed	North zone
6	Borewell-6	27.608830	76.633315	G+2 Park	Working	Installed, but flowmeter not working	North zone
7	Borewell-7	27.607170	76.635466	Harish hospital	Not in use	Flowmeter not installed	North zone
8	Borewell-8	27.604884	76.632675	Near Jain temple and behind Masjid	Not in use	Flowmeter not installed	South zone
9	Borewell-9	27.605756	76.629578	Near Tower No. 1	Working	Flowmeter not installed	South zone
10	Borewell-10	27.604195	76.631897	C Block Pump Room	Working	Flowmeter not installed	Old Shalimar
11	Borewell-11	27.602279	76.630925	Mandir Park	Working	Installed, but flowmeter not working	Old Shalimar
12	Borewell-12	27.602220	76.630905	Mandir Park	Not in use	Flowmeter not installed	Old Shalimar

13	Borewell-13	27.603389	76.628631	H Block	Closed and Burried	Flowmeter not installed	Old Shalimar
14	Borewell-14	27.602277	76.632144	In premises of mall	Not in use, Dry	Flowmeter not installed	Urban Square Galleria Mall
15	Borewell-15	27.610932	76.627189	In the park	Not in use	Flowmeter not installed	Officers Enclave



Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome: AOWestR

Previous Login Date Time: 31/07/2024 17:07:01 PM , IP Address: 10.50.16.158

[Logout](#)

Application for Permission to Abstract Ground Water for Infrastructure Use

Application Number : 21-4/0580/RJ/INF/2013 ( Archival )	<a href="#">Final Evaluation</a>	<a href="#">Final Screening Committee</a>	<a href="#">NOC Letter</a>	<a href="#">Piezometer/Telemetry Detail</a>	<a href="#">Payment Details</a>	<a href="#">Additional Attachment</a>	<a href="#">NOC Process and Disburse Attachment</a>
Old Application Number :21-4(580-B)/WR/CGWA/2013-632					<a href="#">Passbook</a>		

Application Code :	5678
Investor Request ID :	
PAN Number :	
GST Number :	
<b>1. General Information:</b>	
Water Quality: *	Fresh Water
Application Type Category / Type of Application: *	Residential township
(i) Name of Infrastructure: *	M/S TREHAN HOME DEVELOPERS PVT LTD.
Is Renew Applied: *	No
Is Renewed: *	No
<b>(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (\$) *</b>	
Address Line 1: *	M/S TREHAN HOME DEVELOPERS PVT LTD.
Address Line 2:	
Address Line 3:	
State: *	RAJASTHAN
District: *	ALWAR
Sub-District: *	KISHANGARH BAS
Village/Town: *	Nagla Samawadi
Latitude *	
Longitude *	<a href="#">Show Latitude &amp; Longitude</a>
Area Type: *	Non-Notified
Applied Area Type Category: *	Over Exploited
Present Area Type Category:	Non-Notified (Over Exploited)
Whether industry is MSE: *	Not Define
<b>(iii) Communication Address</b>	
Address Line 1: *	M/S TREHAN HOME DEVELOPERS PVT LTD.
Address Line 2:	310, 311, VIPUL AGORA, MG ROAD
Address Line 3:	
State: *	HARYANA
District: *	GURGAON
Sub-District:	
Pincode: *	122002
Phone Number with Area Code:	
Mobile Number: *	

E-Mail: \*

Land Use Details	Existing (sq meter)	Proposed (sq meter)	Grand Total (sq meter)
Green Belt Area		7142.80	7142.80
Open Land			0
Road/ Paved Area		27700.62	27700.62
Rooftop area of building/ sheds		12371.58	12371.58
<b>Total</b>	<b>0</b>	<b>47215.00</b>	<b>47215.00</b>

(vii) Average Annual Rainfall in the Area (in mm): \*

630.00

(viii) Whether Ground Water Utilization for: \*

- Drinking and Domestic Use
- Construction Activity Use
- Commercial Use
- Dewatering Use

**2. Total Number and Type of :**

a) Dwelling Units \*

1162

Population

b) Commercial Units \*

0

Population

c) Industrial Units \*

0

d) Others \*

0

e) Populations Benefited\*

(In case of Government water supply agencies)

**3. Details of Water Requirement (Fresh and Recycled Water Usage)****3(i) Total Water Requirement (a+b+c+d) (m<sup>3</sup>/day)**

	Existing	Proposed	Total
<b>Water Requirement Details (Fresh Water) (m<sup>3</sup>/day)</b>			
a) Ground Water Requirement (m <sup>3</sup> /day): *	0.00	397.00	Ground Water Number Of Operation Days Ground Water Years Total
b). Surface Water Available (Canal, River, Ponds etc.) (m <sup>3</sup> /day): *	0.00	0.00	
c). Water Supply from Any Agency (m <sup>3</sup> /day): *	0.00	0.00	
<b>Total Fresh Water Requirement : (a+b+c) (m<sup>3</sup>/day)</b>			
d). Recycled Water Usage (m <sup>3</sup> /day):	0.00	199.00	
<b>Total Water Requirement (a+b+c+d) (m<sup>3</sup>/day) :</b>			

**3 (i-a) Dewatering Required, Whether the Groundwater Table will be Intersected**

No

(a) Depth to Water level (m bgl)

(b) Depth upto which dewatering Proposed (m bgl)

(c) No. of Days for Dewatering

(d) Estimated Quantity of Ground Water to be Dewaterd

(m<sup>3</sup>/day)(m<sup>3</sup>/year)

(e) Proposed Utilization of Dewatered Water(\$)

(f) Any Other Information

**(g) Particulars (i-a) is yes (Fill details of Dewatering Existing Structures)**

Number of Existing Structures: \*

0

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)
No Records Exist in De-Watering Existing Structure.				

**(g) Particulars (i-a) is yes (Fill details of Dewatering Proposed Structures)**

Number of Proposed Structures: \* 0

SNo.	Type of Structure Name
No Records Exist in De-Watering Proposed Structure.	

**6 (a). Groundwater Abstraction Structure- Existing**

Number of Existing Structures: \* 0

SNo.	Type of Structure Name	Year of Construction	Depth (Meter below Ground Level)	Diameter (mm)
No Records Exist in Groundwater Abstraction Structure- Existing.				

**6 (b). Groundwater Abstraction Structure- Proposed**

Number of Proposed Structures: \* 3

SNo.	Type of Structure Name
1	Borewell
2	Borewell
3	Borewell

**3(ii) Breakup of Water Requirement and Usage:**

Activity	Existing Requirement (m <sup>3</sup> /day)	Proposed Requirement (m <sup>3</sup> /day)	Total Requirement (m <sup>3</sup> /day)	No. of Operational Days in a Year	Annual Requirement (m <sup>3</sup> /year)
Residential / Domestic	0.00	397.00	397.00	365	144905.00
Commercial Activity	0.00	0.00	0.00	0	0.00
Industrial Activity	0.00	0.00	0.00	0	0.00
Greenbelt Development / Environment Maintenance	0.00	22.00	22.00	365	8030.00
Other Use	0.00	177.00	177.00	365	64605.00
<b>Grand Total</b>	<b>0.00</b>	<b>596.00</b>	<b>596.00</b>		<b>217540.00</b>

3(iii) Whether ETP/STP Proposed, if so furnish following details Yes

Breakup of Recycled Water Usage	(m <sup>3</sup> /day)	(Days)	(m <sup>3</sup> /year)
a) Total Waste Water Generated :	427.00	365	155855.00
b). Quantity of Treated Water Available :	199.00		
i). Reuse in Commercial Activity :	0.00	0	0.00
ii). Reuse in Industrial Activity :	0.00	0	0.00
iii) Reuse in Greenbelt Development :	22.00	365	8030.00
iv) Other Uses :	177.00	365	64605.00
c). Total Treated Water Utilised :			
<b>Net Ground Water Requirement: *</b>	<b>397.00 (m<sup>3</sup>/day)</b>		

4. Whether Local Government Water Supply Network Exists in the Area, if yes, provide details. (\$) No

Details:

5.(i) Water Supply Application Status Applied

(ii) Water Supply Agency Government

a) Whether Water Supply Committed (\$) No

b) Whether Water Supply Denied (\$) No

**7. Groundwater Availability (Please Enclose a Comprehensive Report on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m<sup>3</sup>/day: (\$) )**

Details:

Enclosed

**8. Details of Rainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water Recharge outside the Industrial Unit Premises, then provide NOC from the Concerned Authority / Agency if Already implemented, details may be furnished. (Attach Rainwater Harvesting /Artificial Recharge Proposal).- (\$) )**

Details:

Enclosed

**9. Copy of Approval Letter of State Government Agency Approving the Infrastructure Development to be Attached (\$)**

Enclosed

**10. Consent to Operate / Estabilish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests(MoEF) or State Pollution Control Board(SPCB) or State Level Expert Appraisal Committee(SEAC) or State Level Environment Impact Assessment Authority(SLEIAA):- (\$)**

Letter Number:

**Attached Consent/ Approval of Government Agency(Previous: Referral Letter)**

State Pollution Control Board	Sr.No.	Attachment Name	File Name	Download File	View File
	1	Referral	Referral.pdf	<a href="#">Download</a>	<a href="#">View</a>

**11. Have you Applied Earlier for Groundwater Clearance Permission from CGWA / State Government Agency:**

**If Yes, so Details thereof with Status:**

Processing Fee:

Bharat Kosh Transaction Ref. No:	
Bharat Kosh Transaction Date:	

**Infrastructure USE- NOC Condition**

**NOC Condition-I have read and understood, I agreed.**

**INFRASTRUCTURE USE- Self Declaration**

I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.

2. Application should be submitted to **Regional Director Central Ground Water Board Western Region,**

**6-A,**

**Jhalana Doongri,**

**JAIPUR, RAJASTHAN - 302004**

3. Incomplete application will be summarily rejected.

4. Processing Fee: Not Taken

5. Hard copy of application required: \* Yes

6. Ground Water Charges / Quality	Ground Water Quality Approved	
	Ground Water Charge Required:	Not Define
	Ground Water Charge Recieve:	Not Define
	Ground Water Charge Amount:	
	Ground Water Arear Amount:	
	Ground Water Charge Type:	<input type="radio"/> Fresh Water <input type="radio"/> Saline/ Brackish <input type="radio"/> Saline-Rann of Kachch

**Ground Water Charge**

SN	Amount	Recieved	Due Date	Recieved Amount
No Record Exists.				

**Ground Water Arrear**

SN	Amount	Recieved	Due Date	Recieved Amount
No Record Exists.				

(7) Environment Compensation Required:

NotDefined

SN	Date From	Date To	Daily Quantum (m3/day)(KLD)	Operational Days	Total Quantum	Area Type Category	Reason Name	Rate	Amount	Remark
No Record Exists.										

(8) Penalty for non Compliance of NOC conditions Required: No

Submitted Application will not be Processed till it the Print Out of the Signed Complete Application is Submitted to Regional Office.

**Attached Files**

1). Site Plan with Location Map (Previous:Site Plan) : (Refer: 1 (ii))

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Site Paln	Site Plan.pdf	<a href="#">Download</a>	<a href="#">View</a>	

2). Location Map : (Refer: 1 (ii)) No Attachment Found !

3). Documents of Ownership / Lease : (Refer: 1 (v)) No Attachment Found !

4). Source Water Availability/Non-availability Certificate(Previous:Source of Availability of Surface Water) : (Refer: 1 (vi)) No Attachment Found !

5). Water Balance Flow Chart(Previous:Water Requirement - Flow Chart of Activity and Requirement) : (Refer: 3)

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Water Chart	Water Chart.pdf	<a href="#">Download</a>	<a href="#">View</a>	

6). Hydrogeological Report (Previous:Groundwater Availability Report) : (Refer: 7)

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Groundwater Resource	Groundwater resource.pdf	<a href="#">Download</a>	<a href="#">View</a>	

7). Rain Water Harvesting/Artificial Recharge proposal (Previous:Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 8)

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Rainwater Harvesting	Rainwater harvesting.pdf	<a href="#">Download</a>	<a href="#">View</a>	

8). Authorization Letter (Previous:Authorization) : No Attachment Found !

9). Approval Letter of State Government Agency : (Refer 9) No Attachment Found !

10). Ground Water Quality : No Attachment Found !

11). Scanned Infrastructure Application :

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Application Form	Application Form.pdf	<a href="#">Download</a>	<a href="#">View</a>	

12). Extra Attachment : No Attachment Found !

13). Bharat Kosh Reciept (Processing Fee) : No Attachment Found !

13). Application with Signature and Seal: No Attachment Found !

14). Affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas:

No Attachment Found !

15). Certificate of non-availability of water: No Attachment Found !

16). Impact Assessment Report by Accredited Consultant in case of Dewatering: No Attachment Found !

17). Completion certificate from the concerned agency: No Attachment Found !

18). Installation of STP (For New Projects): No Attachment Found !

20). Approval from Wetland Authority: No Attachment Found !

21). Penalty: No Attachment Found !

16). MSME: No Attachment Found !

17). Proof of ownership of land of size 200 sq m or more

No Attachment Found !

18). Proof of ownership/Lease of tanker

No Attachment Found !

19). Bharatkosh receipt/Copy of Demand Draft (Abstraction Charges)

No Attachment Found !

20). CTE/ CTO/ ToR of MoEF/ SLEIAA :

No Attachment Found !

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
No Records Exist in CTECTO Document.					

21). Additional Documents :

No Attachment Found !

Sr.No.	Attachment Name	File Name	Submitted On	Submitted By	View File	Submitted Date
No Records Exist in Official Document.						

Application Submitted By:

Application Submitted On:

04/10/2014

Associated User:



Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga  
Rejuvenation  
Central Ground Water Authority (CGWA)



Annexure- 16

Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome: AOWestR

Previous Login Date Time: 31/07/2024 17:07:01 PM , IP Address: 10.50.16.158

[Logout](#)

New - Infrastructure Issued Letter Details

Application Number : 21-4/0580/RJ/INF/2013 ( Archival )

Old Application Number : 21-4(580-B)/WR/CGWA/2013-632

Application Code :

5678

1. General Information:

Water Quality Type: \*

Fresh Water

Application Type Category/ Type of Application: \*

Residential township

(i) Name of Infrastructure: \*

M/S TREHAN HOME DEVELOPERS PVT LTD.

(ii) Location Details of the Infrastructure Unit

Address Line 1: \*

M/S TREHAN HOME DEVELOPERS PVT LTD.

Address Line 2:

Address Line 3:

State: \*

RAJASTHAN

District: \*

ALWAR

Sub-District: \*

KISHANGARH BAS

Village/Town: \*

Nagla Samawadi

Area Type: \*

Non-Notified

Area Type Category: \*

Over Exploited

(iii) Communication Address

Address Line 1: \*

M/S TREHAN HOME DEVELOPERS PVT LTD.

Address Line 2:

310, 311, VIPUL AGORA, MG ROAD

Address Line 3:

State: \*

HARYANA

District: \*

GURGAON

Sub-District:

Pincode: \*

122002

Phone Number with Area Code:	
Mobile Number: *	
Fax Number:	
E-Mail: *	

<b>(v) Whether Ground Water Utilization for:</b>	New Industry
--	--------------

<b>2. Application Status</b>	Approved
------------------------------	----------

<b>3. Issued Letter Details</b>
---------------------------------

(i) Letter Type	NOC Letter ( <b>NOC Number:</b> CGWA/NOC/INF/ORIG/2014/1487)
-----------------	--

(ii) Letter Date	03/04/2014 00:00:00
------------------	---------------------

(iii) Validity Start Date:	03/04/2014
----------------------------	------------

(iv) Validity End Date:	02/04/2016
-------------------------	------------

(v) Water Quality:	
--------------------	--

(vi) Ground Water Abstraction Approved	397 (m <sup>3</sup> /day) (m <sup>3</sup> /day) (Dewatering, if any) 397 (m <sup>3</sup> /day) (Total) 144905 (m <sup>3</sup> /year)
--	---

(vii) Numbers / Types of Existing and Additional Ground Water Abstraction Structures Recommended to Approve	Existing:	Nil
	Proposed / Additional:	Three(3) Borewells

(viii) Recommendation for Quantum of Rainwater Runoff / Artificial Recharge to be Harvested.	20720 (m <sup>3</sup> /year)
--	------------------------------

<b>Official Document</b>
--------------------------

Sr.No.	Attachment Name	File Name	Submitted On	Submitted By	View File
No Records Exist in Official Document.					

Issued Letter History
No Record Found



जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग  
केंद्रीय भूजल प्राधिकरण [पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3(3) के तहत गठित]  
केंद्रीय भूजल बोर्ड, पश्चिमी क्षेत्र, 6A, झालाना इंगरी, जयपुर  
टेलीफोन:0141-2715632, 2706338  
E-mail:cgwawr1@gmail.com, rdwr-cgwb@nic.in, Website. : www.cgwa-noc.gov.in

No. सीजीडब्ल्यूए/डब्ल्यूआर/कारणबताओनोटिस/2023- 2119

दिनांक: 127 DEC 2023

**कारण बताओ नोटिस**

जबकि प्राधिकरण ने 24 सितंबर, 2020 की अधिसूचना संख्या 3289 (ई) के माध्यम से 'भारत में भूजल निष्कर्षण को नियंत्रित और विनियमित करने के लिए दिशानिर्देश' जारी किए हैं, जिसमें धारा 11 (i) में प्रावधान है कि "आवेदक को अनापत्ति प्रमाण पत्र के नवीनीकरण के लिए इसकी वैधता समाप्त होने से कम से कम 90 दिन पहले आवेदन करना होगा।"

और जबकि, उक्त दिशानिर्देश धारा 11 (vii) के तहत आगे प्रदान करते हैं कि "यदि प्रस्तावक अनापत्ति प्रमाण पत्र की समाप्ति की तारीख से 90 दिन के भीतर नवीनीकरण के लिए आवेदन करने में विफल रहता है, तो प्रस्तावक अनापत्ति प्रमाणपत्र की समाप्ति की तारीख से सक्षम प्राधिकारी द्वारा अनापत्ति प्रमाणपत्र के नवीनीकरण तक की अवधि के लिए पर्यावरणीय मुआवजे का भुगतान करने के लिए उत्तरदायी होगा।"

और जबकि, प्राधिकरण के संज्ञान में यह आया है कि आपकी आवेदन संख्या (21-4/0580/RJ/INF/2013 दिनांक-02/04/2016) को समाप्त हो गई है। प्रक्रिया आपके उद्योग/परियोजना द्वारा भूजल निकासी के लिए अनापत्ति प्रमाण पत्र का नवीनीकरण अतिदेय है और प्रस्तावक निर्धारित समय के भीतर नवीनीकरण के लिए आवेदन करने में विफल रहा है।

अब इसलिए, ऊपर उल्लिखित गैर-अनुपालन को ध्यान में रखते हुए पर्यावरण (संरक्षण) अधिनियम, 1986 के धारा 5 के तहत निहित शक्तियों का प्रयोग करते हुए और राजपत्र अधिसूचना, एस.ओ. 3289(ई) दिनांक 24/9/2020, प्राधिकरण आपको यह कारण बताने का निर्देश देता है कि आपके उद्योग/परियोजना के खिलाफ कानून के अनुसार कानूनी कार्रवाई क्यों नहीं शुरू की जानी चाहिए जिसमें आपकी इकाई का बोरवेल को सील करना, निलंबन/बंद करना, और अनापत्ति प्रमाण पत्र की समाप्ति की तारीख से उसके नवीनीकरण तक की अवधि के लिए पर्यावरणीय मुआवजा लगाना शामिल हो सकता है।

आपको किसी भी स्थिति में इस नोटिस की प्राप्ति के 15 दिनों के भीतर अपना जवाब प्रस्तुत करने का अवसर दिया जाता है, अन्यथा आपके उद्योग/परियोजना के खिलाफ पर्यावरण (संरक्षण) अधिनियम, 1986 और राजपत्र अधिसूचना एस.ओ. 3289(ई), दिनांक 24/9/2020 के प्रावधानों के तहत उचित कार्रवाई शुरू की जाएगी। भूजल की अवैध निकासी के लिए आपके अपने जोखिम, लागत और जिम्मेदारी पर। कृपया ध्यान दें कि प्रतिक्रिया प्रस्तुत न करने पर यह समझा जाएगा कि आपको इस संबंध में कुछ नहीं कहना है।

मूलास  
21/12/23  
क्षेत्रीय निदेशक

सेवा में  
मैसर्स त्रेहन होम डेवलपर्स प्राइवेट लिमिटेड,  
गांव - नगला समावडी, किशनगढ़ बास, अलवर, राजस्थान

प्रतिलिपि सूचनार्थ और आवश्यक कार्रवाई हेतु:

1. जिला कलेक्टर, अलवर
2. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, अलवर
3. सदस्य सचिव, केंद्रीय भूजल प्राधिकरण, जामनगर हाउस, नई दिल्ली



Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome: AOWestR

Previous Login Date Time: 31/07/2024 17:07:01 PM , IP Address: 10.50.16.158

[Logout](#)

Application for Permission to Abstract Ground Water for Infrastructure Use

Application Number : 21-4/19760/RJ/INF/2024

[Regret Letter](#)

[Piezometer/Telemetry Detail](#)

[Payment Details](#)

[Passbook](#)

[Additional Attachment](#)

[NOC Process and Disburse Attachment](#)

Application Code :	95561
Investor Request ID :	
PAN Number :	AAJCA2555N
GST Number :	

1. General Information:

Water Quality: *	Fresh Water
Application Type Category / Type of Application: *	Group housing
(i) Name of Infrastructure: *	TREHAN APNA GHAR PVT. LTD
Is Renew Applied: *	No
Is Renewd: *	No

(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (\$) \*

Address Line 1: *	KHASRA NO. 86 AND 87 VILLAGE NANGLA SAMAWADI, DISTRICT-ALWAR, RAJASTHAN.	
Address Line 2:		
Address Line 3:		
State: *	RAJASTHAN	
District: *	ALWAR	
Sub-District: *	KISHANGARH BAS	
Village/Town: *	Nagla Samawadi	
Latitude *	27.613494	
Longitude *	76.622569	<a href="#">Show Latitude &amp; Longitude</a>
Area Type: *	Non-Notified	
Applied Area Type Category: *	Over Exploited	
Present Area Type Category:	Non-Notified (Over Exploited)	
Whether industry is MSE: *	No	

(iii) Communication Address

Address Line 1: *	290 NAYA BASS BEHIND MEENA DHARAMSHALA ALWAR 301024	
Address Line 2:		
Address Line 3:		
State: *	RAJASTHAN	
District: *	ALWAR	
Sub-District:		
Pincode: *	301024	
Phone Number with Area Code:		
Mobile Number: *	91-8901153247	
E-Mail: *	trehanapnaghar2024@hotmail.com	

Land Use Details	Existing (sq meter)	Proposed (sq meter)	Grand Total (sq meter)
Green Belt Area		1142.00	1142.00
Open Land		6437.00	6437.00

Road/ Paved Area			0
Rooftop area of building/ sheds			0
Total	0	7579.00	7579.00

(vii) Average Annual Rainfall in the Area (in mm): \*

(viii) Whether Ground Water Utilization for: \*

Drinking and Domestic Use  
 Construction Activity Use  
 Commercial Use  
 Dewatering Use

**2. Total Number and Type of :**

a) Dwelling Units *	340
Population	1743
b) Commercial Units *	0
Population	0
c) Industrial Units *	0
d) Others *	0
e) Populations Benefited* (In case of Government water supply agencies)	

**3. Details of Water Requirement (Fresh and Recycled Water Usage)**

3(i) Total Water Requirement (a+b+c+d) (m <sup>3</sup> /day)			
	Existing	Proposed	Total
<b>Water Requirement Details (Fresh Water) (m<sup>3</sup>/day)</b>			
a) Ground Water Requirement (m <sup>3</sup> /day): *	0.00	135.68	135.68 Ground Water Number Of Operation Days 365 Ground Water Years Total 49523.20
b). Surface Water Available (Canal, River, Ponds etc.) (m <sup>3</sup> /day): *	0.00	0.00	0.00
c). Water Supply from Any Agency (m <sup>3</sup> /day): *	0.00	0.00	0.00
<b>Total Fresh Water Requirement : (a+b+c) (m<sup>3</sup>/day)</b>	<b>0.00</b>	<b>135.68</b>	<b>135.68</b>
d). Recycled Water Usage (m <sup>3</sup> /day):	0.00	75.70	75.70
<b>Total Water Requirement (a+b+c+d) (m<sup>3</sup>/day) :</b>	<b>0.00</b>	<b>211.38</b>	<b>211.38</b>

**3 (i-a) Dewatering Required, Whether the Groundwater Table will be Intersected** Yes

(a) Depth to Water level (m bgl) 38.79

(b) Depth upto which dewatering Proposed (m bgl) 40.00

(c) No. of Days for Dewatering 365.00

(d) Estimated Quantity of Ground Water to be Dewaterd  
0.00 (m<sup>3</sup>/day)  
135.68 (m<sup>3</sup>/year)

(e) Proposed Utilization of Dewatered Water(\$)  
135.68

(f) Any Other Information 0

**(g) Particulars (i-a) is yes (Fill details of Dewatering Existing Structures)**

Number of Existing Structures: \* 0

SNo.	Type of Structure Name	Year of Construction	Depth (Meter)	Diameter (mm)
No Records Exist in De-Watering Existing Structure.				

**(g) Particulars (i-a) is yes (Fill details of Dewatering Proposed Structures)**

Number of Proposed Structures: \* 2

SNo.	Type of Structure Name
1	Borewell
2	Borewell

**6 (a). Groundwater Abstraction Structure- Existing**

Number of Existing Structures: \* 0

SNo.	Type of Structure Name	Year of Construction	Depth (Meter below Ground Level)	Diameter (mm)
No Records Exist in Groundwater Abstraction Structure- Existing.				

**6 (b). Groundwater Abstraction Structure- Proposed**

Number of Proposed Structures: \* 2

SNo.	Type of Structure Name
1	Borewell
2	Borewell

**3(ii) Breakup of Water Requirement and Usage:**

Activity	Existing Requirement (m <sup>3</sup> /day)	Proposed Requirement (m <sup>3</sup> /day)	Total Requirement (m <sup>3</sup> /day)	No. of Operational Days in a Year	Annual Requirement (m <sup>3</sup> /year)
Residential / Domestic	0.00	135.68	135.68	365	49523.20
Commercial Activity	0.00	0.00	0.00	365	0.00
Industrial Activity	0.00		0.00		0.00
Greenbelt Development / Environment Maintenance	0.00	5.71	5.71	365	2084.15
Other Use	0.00	0.00	0.00	0	0.00
<b>Grand Total</b>	<b>0.00</b>	<b>141.39</b>	<b>141.39</b>		<b>51607.35</b>

**3(iii) Whether ETP/STP Proposed, if so furnish following details** Yes

Breakup of Recycled Water Usage	(m <sup>3</sup> /day)	(Days)	(m <sup>3</sup> /year)
a) Total Waste Water Generated :	178.53	365	65163.45
b). Quantity of Treated Water Available :	75.70		
i). Reuse in Commercial Activity :	69.99	365	25546.35
ii). Reuse in Industrial Activity :	0.00		0.00
iii) Reuse in Greenbelt Development :	5.71	365	2084.15
iv) Other Uses :	0.00	0	0.00
c). Total Treated Water Utilised :	<b>75.70</b>		<b>27630.50</b>
<b>Net Ground Water Requirement: *</b>	<b>135.68 (m<sup>3</sup>/day)</b>		

**4. Whether Local Government Water Supply Network Exists in the Area, if yes, provide details. (\$)** No

Details:

5.(i) Water Supply Application Status	Applied
(ii) Water Supply Agency	Government
a) Whether Water Supply Committed (\$):	No
b) Whether Water Supply Denied (\$):	No

**7. Groundwater Availability (Please Enclose a Comprehensive Report on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m<sup>3</sup>/day: (\$)**

Details:

**8. Details of Rainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water Recharge outside the Industrial Unit Premises, then provide NOC from the Concerned Authority / Agency if Already implemented, details may be furnished. (Attach Rainwater Harvesting /Artificial Recharge Proposal).- (\$)**

Details:

**9. Copy of Approval Letter of State Government Agency Approving the Infrastructure Development to be Attached (\$)**

**10. Consent to Operate / Estabilish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests(MoEF) or State Pollution Control Board(SPCB) or State Level Expert Appraisal Committee(SEAC) or State Level Environment Impact Assessment Authority(SLEIAA):- (\$)**

Letter Number:

**Attached Consent/ Approval of Government Agency(Previous: Referral Letter)**

No Records exist in InfrastructureNewReferralLetter

**11. Have you Applied Earlier for Groundwater Clearance Permission from CGWA / State Government Agency:**

If Yes, so Details thereof with Status:

Processing Fee:

Bharat Kosh Transaction Ref. No:

Bharat Kosh Transaction Date:

Infrastructure USE- NOC Condition

NOC Condition-I have read and understood, I agreed.

INFRASTRUCTURE USE- Self Declaration

I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.

2. Application should be submitted to **Regional Director Central Ground Water Board Western Region,**

**6-A,**

**Jhalana Doongri,**

**JAIPUR, RAJASTHAN - 302004**

3. Incomplete application will be summarily rejected.

4. Processing Fee:

Rs. 10000.00/- (Rupees Ten Thousand Only)

Filled By EO:

Processing Fee Submitted :

Yes

Bharatkosh Details:

Bharat Kosh Transaction Ref. No:-

Bharat Kosh Transaction Dated:

DD Details:

DD No:

DD Dated:

Bank Name:

In Favour Of:

5. Hard copy of application required: \*

No

6. Ground Water Charges / Quality

Ground Water Quality Approved

Ground Water Charge Required:

Not Define

Ground Water Charge Recieve:

No

Ground Water Charge Amount:

Ground Water Arrear Amount:

Ground Water Charge Type:

Fresh Water  Saline/ Brackish  Saline-Rann of Kachch

Ground Water Charge

SN	Amount	Recieved	Due Date	Recieved Amount
1	101.00	Yes	21/06/2025	101.00

Ground Water Arrear

SN	Amount	Recieved	Due Date	Recieved Amount
No Record Exists.				

(7) Environment Compensation Required:

NotDefined

SN	Date From	Date To	Daily Quantum (m3/day)(KLD)	Operational Days	Total Quantum	Area Type Category	Reason Name	Rate	Amount	Remark
No Record Exists.										

(8) Penalty for non Compliance of NOC conditions Required:

No

Penalty SN	Remark	PenaltyReceived	Penalty Amount	Correction Amount
1		No	10000.00	0.00

Scanned copy of signature and seal document should be attached at prescribed place before submission of application.

**Attached Files**

1). Site Plan with Location Map (Previous:Site Plan) : (Refer: 1 (ii)) **No Attachment Found !**

2). Location Map : (Refer: 1 (ii)) **No Attachment Found !**

3). Documents of Ownership / Lease : (Refer: 1 (v)) **No Attachment Found !**

4). Source Water Availability/Non-availability Certificate(Previous:Source of Availability of Surface Water) : (Refer: 1 (vi))

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Source Water Availability	na.pdf	<a href="#">Download</a>	<a href="#">View</a>	14 Jun 2024

5). Water Balance Flow Chart(Previous:Water Requirement - Flow Chart of Activity and Requirement) : (Refer: 3)

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Ground Water Requirement	na.pdf	<a href="#">Download</a>	<a href="#">View</a>	14 Jun 2024

6). Hydrogeological Report (Previous:Groundwater Availability Report) : (Refer: 7) **No Attachment Found !**

7). Rain Water Harvesting/Artificial Recharge proposal (Previous:Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 8)

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	roposal For Rain Water Harvesting/ Recharge	na.pdf	<a href="#">Download</a>	<a href="#">View</a>	14 Jun 2024

8). Authorization Letter (Previous:Authorization) : **No Attachment Found !**

9). Approval Letter of State Government Agency : (Refer 9) **No Attachment Found !**

10). Ground Water Quality :

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Ground Water Quality Report of Existing Tube Well	na.pdf	<a href="#">Download</a>	<a href="#">View</a>	14 Jun 2024

11). Scanned Infrastructure Application : **No Attachment Found !**

12). Extra Attachment : **No Attachment Found !**

13). Bharat Kosh Reciept (Processing Fee) : **No Attachment Found !**

13). Application with Signature and Seal:

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Scanned Copy Of Application With Signature And Sea	na.pdf	<a href="#">Download</a>	<a href="#">View</a>	14 Jun 2024

14). Affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas:

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Affidavit	na.pdf	<a href="#">Download</a>	<a href="#">View</a>	14 Jun 2024

15). Certificate of non-availability of water:

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Affidavit Of Availability/Non-Availability Of Wate	na.pdf	<a href="#">Download</a>	<a href="#">View</a>	14 Jun 2024

16). Impact Assessment Report by Accredited Consultant in case of Dewatering: **No Attachment Found !**

17). Completion certificate from the concerned agency:

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Completion Certificate From The Concerned Agency	na.pdf	<a href="#">Download</a>	<a href="#">View</a>	14 Jun 2024

18). Installation of STP (For New Projects):

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	Installation Of STP	na.pdf	<a href="#">Download</a>	<a href="#">View</a>	14 Jun 2024

20). Approval from Wetland Authority:

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
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1	Approval From Wetland Authority	na.pdf	<a href="#">Download</a>	<a href="#">View</a>	14 Jun 2024
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21). Penalty: No Attachment Found !

16). MSME: No Attachment Found !

17). Proof of ownership of land of size 200 sq m or more No Attachment Found !

18). Proof of ownership/Lease of tanker No Attachment Found !

19). Bharatkosh receipt/Copy of Demand Draft (Abstraction Charges) No Attachment Found !

20). CTE/ CTO/ ToR of MoEF/ SLEIAA :

Sr.No.	Attachment Name	File Name	Download File	View File	Submitted Date
1	CTE	na.pdf	<a href="#">Download</a>	<a href="#">View</a>	14 Jun 2024

21). Additional Documents : No Attachment Found !

No Records Exist in Official Document.

Application Submitted By: trehanapnaghar

Application Submitted On: 21/06/2024

Associated User: trehanapnaghar



Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and  
Ganga Rejuvenation  
Central Ground Water Authority (CGWA)

Annexure- 19



Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome: AOWestR

Previous Login Date Time: 02/08/2024 14:45:33 PM , IP Address: 10.50.16.158

[Logout](#)

New - Infrastructure Issued Letter Details

Application Number : 21-4/19760/RJ/INF/2024

Application Code :

95561

1. General Information:

Water Quality Type: \*

Fresh Water

Application Type Category/ Type of Application: \*

Group housing

(i) Name of Infrastructure: \*

TREHAN APNA GHAR PVT. LTD

(ii) Location Details of the Infrastructure Unit

Address Line 1: \*

KHASRA NO. 86 AND 87 VILLAGE NANGLA SAMAWADI, DISTRICT-ALWAR,  
RAJASTHAN.

Address Line 2:

Address Line 3:

State: \*

RAJASTHAN

District: \*

ALWAR

Sub-District: \*

KISHANGARH BAS

Village/Town: \*

Nagla Samawadi

Area Type: \*

Non-Notified

Area Type Category: \*

Over Exploited

(iii) Communication Address

Address Line 1: \*

290 NAYA BASS BEHIND MEENA DHARAMSHALA ALWAR 301024

Address Line 2:

Address Line 3:

State: \*

RAJASTHAN

District: \*

ALWAR

Sub-District:

Pincode: \*

301024

Phone Number with Area Code:

Mobile Number: \*

91-8901153247

Fax Number:	
E-Mail: *	trehanapnaghar2024@hotmail.com
(v) Whether Ground Water Utilization for:	New Industry
<b>2. Application Status</b>	Rejected

**3. Issued Letter Details**

(i) Letter Type	Regret Letter				
(ii) Letter Date	10/07/2024 10:59:00				
(iii) Validity Start Date:					
(iv) Validity End Date:					
(v) Water Quality:					
(vi) Ground Water Abstraction Approved	(m <sup>3</sup> /day) (m <sup>3</sup> /day) (Dewatering, if any) (m <sup>3</sup> /day) (Total) (m <sup>3</sup> /year)				
(vii) Numbers / Types of Existing and Additional Ground Water Abstraction Structures Recommended to Approve	<table border="1"> <tr> <td>Existing:</td> <td></td> </tr> <tr> <td>Proposed / Additional:</td> <td></td> </tr> </table>	Existing:		Proposed / Additional:	
Existing:					
Proposed / Additional:					
(viii) Recommendation for Quantum of Rainwater Runoff / Artificial Recharge to be Harvested.	(m <sup>3</sup> /year)				

**Official Document**

Sr.No.	Attachment Name	File Name	Submitted On	Submitted By	View File
No Records Exist in Official Document.					

Issued Letter History

S.No.	Project Name	Application Number	Issue Letter Date	Validity Start Date	Validity End Date	Digital Signed	NOCAbs	NOCAbsDew	NOC For Abstraction And Dewatering	Issued Letter Type Name	Digital Signed Letter	Scan Letter
1	TREHAN APNA GHAR PVT. LTD	21-4/19760/RJ/INF/2024	10/07/2024			No	No	No	No	Regret Letter	View	View

File No. CGWA-NOCA/4/2020-CGWA  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development & Ganga Rejuvenation  
Central Ground Water Authority

Public Notice No.10/ 2022  
New Delhi, Dated 03.11. 2022

**Attention - Ground Water Users from these categories: Industrial/ Infrastructure/ Mining Projects/ Drinking & Domestic Use for Residential Apartments/ Group Housing Societies/ Government Water Supply Agencies in Urban Areas/ Bulk Water Suppliers/ Swimming Pool/ Sport Complex/ Govt Office Building, in the States/UTs of Assam, Arunachal Pradesh, Bihar, Chhattisgarh, Gujarat, Jharkhand, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Rajasthan, Sikkim, Tripura, Uttarakhand, Andaman and Nicobar Islands, Dadra & Nagar Haveli and Daman & Diu.**

The deadline for submission of Groundwater NOC applications for already existing projects expired on 30.09.2022. Environmental Compensation (**EC**)/ Late Submission Fee shall to be imposed on Projects that did not apply or did not make efforts to apply by 30.09.2022. **EC** on entire ground water withdrawal quantum shall be imposed **wef 24.09.2020 or Date of Commencement** of Project (as per application/ other documents like CTE/ CTO/ Mine Plan Approval), whichever is later. **Late Submission Fee of Rs 1,00,000/-** shall also be applicable in all such cases alongside EC. EC and Late Fee as above shall **also be applicable in those cases** where earlier application(s) of firm got rejected and the firm did not apply/ did not make efforts to apply before 30.09.2022.

The above applies only to new applications. **Renewal applications** not submitted timely shall be processed as per **Para 11.0(vii)** of Guidelines dated 24.09.2020.

Member Secretary  
CGWA

Annexure- 24 : Copy of the Public Notice for appointment of District Magistrate/ Deputy Commissioner as Authorized Officer for compliance of directions of CGWA.

**CENTRAL GROUND WATER AUTHORITY  
MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA  
REJUVENATION**

[Constituted under Section 3(3) of Environment (Protection) Act, 1986]

Dated the 23rd October, 2017

Public Notice No. 8/2017

**APPOINTMENT OF THE DISTRICT MAGISTRATE/ DEPUTY COMMISSIONER AS THE AUTHORIZED OFFICER TO MONITOR COMPLIANCE OF DIRECTIONS OF CENTRAL GROUND WATER AUTHORITY**

Whereas on the direction of the Hon'ble Supreme Court vide it's Order dated 10<sup>th</sup> December, 1996, the Central Government has constituted the Central Ground Water Authority (hereinafter referred to as the Authority) vide notification number S.O. 38 (E), dated 14<sup>th</sup> January, 1997, followed by notifications S.O. 40(E) dated 13<sup>th</sup> January, 1998, S.O. 9(E) dated 5<sup>th</sup> January, 1999, S.O. 1024(E) dated 6<sup>th</sup> November, 2000 and S.O. 1121(E), dated 13<sup>th</sup> May, 2010, for the purposes of regulation and control of groundwater development and management in the whole of India;

And whereas the Authority has been issuing No Objection Certificate (NOC) for ground water withdrawal to industries/ infrastructure projects/ Mining Projects etc., in terms of guidelines issued in this connection from time to time;

And whereas some of the State Governments/Union Territories, have enacted legislations and/ or issued regulatory directions/ orders on ground water development and management in accordance with the Local/State/UT law/order;

And whereas the Hon'ble National Green Tribunal, New Delhi vide order dated 15.04.2015 in O.A. No. 204 of 2014 and others, has issued directions to Authority to ensure that **any person, operating tube well, or any means to extract ground watershall obtain permission from Authority** and shall operate the same subject to law in force, even if such unit is existing unit or the unit is still to be established.

Now therefore, in pursuance of the directions of the Hon'ble National Green Tribunal and in exercise of powers conferred under Section 4 of the Environment (Protection) Act, 1986 vide notification No. S.O. 1024 (E) dated 6<sup>th</sup> November, 2000, Central Ground Water Authority **appoints the District Magistrate/ Deputy Commissioner of each revenue area in the States of Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Haryana, Jharkhand, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Punjab, Rajasthan, Tripura, Uttar Pradesh, Uttarakhand, Andaman & Nicobar Islands, Dadra & Nagar Haveli, Daman & Diu and Lakshadweep Islands as the 'Authorized Officer'** for the purpose of enforcement of directions of CGWA in the respective revenue areas under his/ her jurisdiction and conditions laid down in the No Objections Certificates for ground water withdrawal issued by the Authority.

The District Magistrate/ Deputy Commissioner (Revenue) of each revenue area in the respective State/ Union Territory, who is the **Authorized Officer, is further delegated with the power to inspect whether all the existing users owning tubewells in their premises have obtained/ applied for NOC for ground water withdrawal. The DM/DC is also authorized to initiate action in case of violation like sealing of illegal wells, launching of prosecution against offenders etc. including grievance redressal related to ground water.**

  
 (AKHIL KUMAR)  
 CHAIRMAN



Figure 1 : Photograph of Bore Well 01 in south zone.



Figure 2 : Photograph of Bore Well 02 in south zone.



Figure 3 : Photograph of Bore Well 02 flowmeter in south zone.



Figure 4 : Photograph of Bore Well 02 in south zone.



**Figure 5 : Photograph of Bore Well 03 in south zone.**



**Figure 6 : Photograph of Bore Well 04 in North Zone.**



Figure 7 : Photograph of Bore Well 04 in North Zone.



Figure 8 : Photograph of Bore Well 05 in North Zone.



Figure 9 : Photograph of Bore Well 06 in north zone.



Figure 10 : Photograph of the Bore Well 07 in north zone.



**Figure 11 : Photograph of Bore Well 08 in south zone.**



**Figure 12 : Photograph of Bore Well 09 in south zone.**



Figure 13 : Photograph of Bore Well 10 in Old Shalimar.



Figure 14 : Photograph of Bore Well 11 in Old Shalimar.



Figure 15 : Photograph of Bore Well 11 with flowmeter in Old Shalimar.



Figure 16 : Photograph of Bore Well 12 in Old Shalimar.



**Figure 17 : Photograph of Bore Well 13 in Old Shalimar.**



**Figure 18: Photograph of Bore Well 14 in Urban square galleria mall.**



Figure 19 : Photograph of Bore Well 15 in Officers enclave.



Latitude: 27.604573  
Longitude: 76.629959  
Elevation: 291.73±1 m  
Accuracy: 33.2 m  
Time: 19-07-2024 17:15  
Note: Old Shalimar STPSan

**Figure 20: Sample collection at STP of Old Shalimar**  
*Powered by NoteCam*



Latitude: 27.604658  
Longitude: 76.629677  
Elevation: 284.43±3 m  
Accuracy: 3.8 m  
Time: 19-07-2024 17:14  
Note: sludge drying bed

**Figure 21: Drying bed of STP of Old Shalimar**  
*Powered by NoteCam*



Latitude: 27.604653  
Longitude: 76.629685  
Elevation: 291.73±7 m  
Accuracy: 3.8 m  
Time: 19-07-2024 17:11  
Note: Old Shalimar STP inspection

**Figure 22: MBBR of Old Shalimar STP**

*Powered by NoteCam*



Latitude: 27.602288  
Longitude: 76.630926  
Elevation: 292.84±5 m  
Accuracy: 3.8 m  
Time: 19-07-2024 16:53  
Note: Old Shalimar borewell 11

**Figure 23: Borewell no. 11**

*Powered by NoteCam*



Latitude: 27.605447  
Longitude: 76.63015  
Elevation: 292.43±12 m  
Accuracy: 9.7 m  
Time: 19-07-2024 16:27  
Note: Shalimar Tower 1 STP inlet flow meter

**Figure 24: Inlet flow meter of old STP of North Zone**  
*Powered by NoteCam*



Latitude: 27.607137  
Longitude: 76.635468  
Elevation: 289.85±1 m  
Accuracy: 3.8 m  
Time: 19-07-2024 16:10  
Note: Shalimar Borewell 7

**Figure 25: Borewell no. 7**  
*Powered by NoteCam*



Latitude: 27.608854  
Longitude: 76.630013  
Elevation: 293.32±19 m  
Accuracy: 31.9 m  
Time: 19-07-2024 15:53  
Note: STP AGS Green ACF & MGF

**Figure 26: ACF & MGF of New STP of North Zone**  
*Powered by NoteCam*



Latitude: 27.610869  
Longitude: 76.630313  
Elevation: 293.52±12 m  
Accuracy: 6.9 m  
Time: 19-07-2024 15:36  
Note: STP 15 Beegha outlet meter

**Figure 27: Filter press of Old STP of North Zone**  
*Powered by NoteCam*